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OA 590/99

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NOTES OF THE REGISTRY

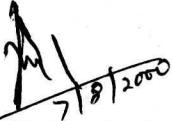
ORDERS OF THE TRIBUNAL

Dt. 7.8.2000

8. ORDER DATED 16-10-2000.

The applicant
counsel filed the
rejoinder today after
service of copy on
respondent counsel.
Pleadings have been
completed.

Put up to Bench.



REGISTRAR

Pleadings
completed
for further
orders.

fat
28/8 Bench

for admission
fat
Bench

for admission
fat
Bench
12/8

J. J. M.

Heard Mr. Saktidhar Das, learned counsel for the Applicant, Mr. A. K. Bose, learned Senior Standing Counsel appearing for the Departmental Respondents and Mr. Ganeswar Rath, learned counsel appearing for private Respondents 5 to 7 and have also perused the records. In this application two applicants have prayed for quashing the selection to the post of EDMM pursuant to the notice dated 30.8.1999 in which private Res. 5 to 7 have been appointed. Their second prayer is for a direction to the Departmental Respondents to appoint the ~~applicants~~ to the post of EDMM. Departmental Respondents have filed counter, serving copy on the other side. For the purpose of considering this Original Application it is not necessary to go into too many facts of this case. Admitted position is that for filling up of the post of EDMM in Sub record office RMS N Division, Khurda Road Jatni, selection process was undertaken and private Respondents 5 to 7 were appointed as EDMM. Two applicants were also candidates in that selection but they were not appointed. In the context of the above facts, they have come up in this petition with the prayers made in this O.A.

Departmental Respondents in their counter have stated that private Respondents have got higher marks than the applicants but there are serious procedural irregularities in the selection process. They have stated that as the matter is pending before this tribunal they have not taken any action in this regard. In view of the above averments of the Departmental Respondents, we dispose of this O.A. with a direction to the Respondents that if they so choose they may take such action as is permitted under

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
the order
of 16.10.2000
to the both
counsel.
S. T. J. P.
18/10/2000

law with regard to the irregularities referred to in the counter with regard to the selection. This process should be completed within a period of sixty days from the date of receipt of a copy of this order. We also direct that in case the private Respondents or applicants have any grievance in respect of the final order passed by the Departmental Respondents in the matter then they would be free to approach this Tribunal.

With the above observations the Original Application is disposed of. No costs.

V. V. Venkateswaran
Vice Chairman
16.10.2000
Member (Judicial)